



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Nov/202122/11

DATED: 02/12/2021

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Nov/202122/11 dated 02/12/2021 of Norms Committee - IV for the year 2021-22 was held on 02/12/2021 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	NITISH SURI, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	CHETAN JAGGARWAL, FTDO	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Nitin jain, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	HQRNORM APPLY 00163740AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
CHLORPYRIFOS50 PCT EC w/w	1 Liters	CHLORPYRIFOS 97% Tech	0.5025 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>			

Case No.	2 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	CHEMICO CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00225255AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Nov/201-22/11 dated 02.12.2021.	
1. COA of import item from foreign supplier. 2. COA of export item. 3. Technical details as per 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	3 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	SPAK ORGOCHEM (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00103847AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committees considered the case as per the agenda in the presence of a technical expert and decided to defer the case for further examination. The case has been referred for technical assessment	

Case No.	4 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00141026AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Nov/201-22/11 dated 02.12.2021. 1. Complete process of manufacturing. 2. COA (complete) of import item. 3. Justification of 13% wastage. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	5 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00156149AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Nov/201-22/11 dated 02.12.2021.

1. Copy of CIB Registration with Approved composition.
2. Specific gravity of Export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	6 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	KALPAKA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00235604AM22
RA File Number	322404000078 AM21
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
ACTIVATEDCARBON ACID WASHED WITHGRANUALIZED STEAM (87128LBS) G.W.= 40500 kgsN.W =39604 kgs	39604.0 Kg	ACTIVATEDCARBON (RAW)	39802 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>			

Case No.	7 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	STONEMEN CRAFTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00039828AM21
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case	

Case No.	8 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	HQRNORM APPLY 00156150AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Thiamethoxam Technical	1 Kg	2-CHLORO-5-CHLOROMETHYLTHIAZOLE (CCMT)	0.64 Kg
		3-METHYL-4-NITROIMINOPERHYDRO-1,3,5-OXADIAZINE (MNIO)	0.61 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>			

Case No.	9 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	KALPAKA CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	HQRNORM APPLY 00235604AM22		
RA File Number	322404000078 AM21		
Licence No and Date	NA		

Date			
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
ACTIVATEDCARBON ACID WASHED WITHGRANUALIZED STEAM (87128LBS) G.W.= 40500 kgsN.W =39604 kgs	39604.0 Kg	ACTIVATEDCARBON (RAW)	39802 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>			

Case No.	10 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	SPAK ORGOCHEM (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00117286AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committees considered the case as per the agenda in the presence of a technical expert and decided to defer the case for further examination. The case has been referred for technical assessment	

Case No.	11 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00156151AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>	

<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
METRIBUZIN70 PCT WP(METRIBUZIN70 PCT WP)	1 Kg	4-AMINO-6-(TERTBUTYL) -3MERCAPTO-1,2,4-TRIAZIN-5 (4H)-ONE97 PCT	0.7035 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>			

Case No.	12 / NC/4/MEET/Nov/202122/11
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00142768AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per agenda in the presence of technical expert and noted that import and export items are not very specific due to which norms cannot be fixed. Hence, the Committee decided to reject the case	

Case No.	13 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	HQRNORM APPLY 00156152AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
PENDIMETHLIN50 PCT EC W/V	1 Liters	PENDIMETHALINTECH 95 PCT MIN	0.505 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.	14 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00183120AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
GLYPHOSATE36 PCT SL	7000.0 Liters	GlyphosateTechnical 95 PCT	2524.2 Kg
PRETILACHLOR500 g/l EC	12000.0 Liters	PretilachlorTechnical 97 PCT WW	6030 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.	15 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	STONEMEN CRAFTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00204362AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case

Case No.	16 / NC/4/MEET/Nov/202122/11
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00142797AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per agenda in the presence of technical expert and noted that import and export items are not very specific due to which norms cannot be fixed. Hence, the Committee decided to reject the case	

Case No.	17 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00244219AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Nov/201-22/11 dated 02.12.2021.	
1. Specification with sizes of Export items. 2. Specification with GSM and sizes of each import items and also specify whether it is raw material or Packing material. 3. Complete calculation for the requirement of inputs (both imported and indigenous) for the manufacture of export items. 4. Reason for import of paper cup for the export of cups (Export S.No. 3)	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	18 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	AJMAL & SONS
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00133132AM22
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical expert and noted that the import and export items are same. Hence, the Committee decided to defer the case.	

Case No.	19 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	HQRNORM APPLY 00144969AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
METRIBUZIN 70WP	1 KG	4-Amino-6-(Tert-Butyl)-3Mercapto- 1,2,4-Triazin-5(4H)	0.7035 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>			

Case No.	20 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	MODERN INSECTICIDES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000609AM11
RA File Number	302404000042 AM11
Licence No and Date	3010070349/21/10/2010
Norms Committee Decision:	
The Committee considered the case as per agenda in the presence of technical expert and decided to call for the hard copy of the application along-with the CIB registration from the firm. Letter to be issued to the RA seeking the details whether norms approved for the applied item or not. Hence, the Committee decided to defer the case.	

Case No.	21 / NC/4/MEET/Nov/202122/11		
Case Status	Case Deferred		

Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305001094AM19
RA File Number	039404000288 AM18
Licence No and Date	0310814926/31/07/2017
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case.	

Case No.	22 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305001135AM19
RA File Number	039404000516 AM18
Licence No and Date	0310816281/10/10/2017
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Oct/2021-22/10 dated 02.12.2021. 1. Material balance with their solid content for the manufacture of export item. 2. Chemical reaction of the manufacturing export item, giving molecular weight reactant and product indicating complete calculation and yield of reaction. 3. Production of export item vis-à-vis consumption of import items for the last three years duly certified by C.A. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 07.12.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	23 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	CANOPUS WET WIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305001093AM19
RA File Number	072404000186 AM19
Licence No and Date	0710114065/30/10/2018
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Nov/201-22/11 dated 02.12.2021.

1. Weight of Export item in Kg terms.
2. Net Import content in each Export Item.
3. Complete calculation for the requirement of Raw materials both imported and indigenous in manufacturing each of export items, indicating wastage separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	24 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	VICTORY CHEMICALS		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	018305000420AM20		
RA File Number	039504000467 AM19		
Licence No and Date	0310824867/01/11/2018		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
CALCIUM HYPOPHOSPHITE	1 Kg	HYPOPHOSPHOROUS ACID 50%	1.622 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>			

Case No.	25 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	SALASAR LAMINATES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305001089AM19
RA File Number	082404000021 AM19
Licence No and Date	0810144001/30/11/2018
Norms Committee Decision:	

SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.

Case No.	26 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000060AM20
RA File Number	039404000032 AM20
Licence No and Date	0310828564/24/04/2019

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
PAPERPRODUCTS NAMELY PAPER PLATES/CUPS/NOODLE BOX/GLASSES/LIDS/TRAY NET CONTENT : 1) UNCOATED PAPER AND BOARD (150GSM - 225 GSM) : 2,50,000.000 KILOGRAM)	2,50,000 Kg	UNCOATED PAPER AND BOARD (150 GSM - 225 GSM)	2,87,500 Kg
PAPERPRODUCTS NAMELY PAPER PLATES/CUPS/NOODLE BOX/GLASSES/LIDS/TRAY NET CONTENT : 1) UNCOATED PAPER AND BOARD (225GSM & ABOVE) : 1,66,670.000 KILOGRAM)	1,66,670 Kg	UNCOATED PAPER AND BOARD (225 GSM & ABOVE)	1,91,670 Kg

Note : GSM import & export items should match each other's.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.	27 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000092AM20
RA File Number	039504001159 AM19
Licence No and Date	0310828806/07/05/2019

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
FIBER GLASS	50000 Kg	GLASSFILAMENTYARN	34807 Kg
MESH FOR			
DWT(net content of glass Fibre 33150 Kg)		POLYVAM (Binder Solid Content 55% +- 1%)	3750Kg
		BINDER (Acrylic binder Solid Content 40% +- 1 %)	1024Kg
		LAMBOND (Adhesive Solid Content 55% +- 1%)	17540 Kg
		THICKON Thicker Solid Content 30% +1 1%)	682 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.	28 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	INDIA GLYCOLS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000112AM20

RA File Number	052304000066 AM20
Licence No and Date	0510410588/14/05/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 07.06.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021).	

Case No.	29 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000202AM20
RA File Number	039504000248 AM20
Licence No and Date	0310829836/21/06/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 15.07.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021).	

Case No.	30 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	EXCELEX BIOPOLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000220AM20
RA File Number	092404000152 AM20
Licence No and Date	0910067695/26/06/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 23.07.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021).	

Case No.	31 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	ARTEK SURFIN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000272AM20
RA File Number	039404000327 AM20

Licence No and Date	0310830522/24/07/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that that the firm has not furnished the information against the D/L issued to the firm dated 27.10.2020.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021).	

Case No.	32 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000278AM20
RA File Number	039504000427 AM20
Licence No and Date	0310830596/26/07/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has stated to surrender the authorization. Letter to be issued to the RA seeking the information if the firm surrendered the license number or not. Hence, the Committee decides to defer the case.	

Case No.	33 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	TECHNO WAXCHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	018305000369AM20		
RA File Number	022404000093 AM20		
Licence No and Date	0210209433/11/09/2019		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
RESORCINOL STEARIC ACID MELT	20000.0 KG	RESORCINOL	16300.0 KG
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee</i>			

Case No.	34 / NC/4/MEET/Nov/202122/11
----------	------------------------------

Case Status	Case Deferred
Party Name	SUPER CIRCLE AUTO LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000416AM20
RA File Number	052404000374 AM20
Licence No and Date	0510412067/10/10/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Nov/201-22/11 dated 02.12.2021. 1. Net Import content in the export item (not calculated quality for 3, 00,000 Kg as given in your reply) giving wastage separately. 2. Specific items used in the manufacturing the export item (alternative items are not allowed in Ad hoc authorization). Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	35 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000501AM20
RA File Number	052404000526 AM20
Licence No and Date	0510412757/03/12/2019
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case	

Case No.	36 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000515AM20
RA File Number	039404000714 AM20
Licence No and Date	0310833306/09/12/2019
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Galaxy MW 257(Lauryl Alcohol 7 MolesEthoxylates)PACKING MATERIAL:(Packed inHMHDPE carboys made outof HMHDPEGranules, eachcarboyscontaining 200Kgs nt. wt. & 8.5Kgs Tare wt. Netcontents of HDPE Granulescontained in 2500 HDPE Granules= 21250 Kgs)	1000000.0 Kg	LaurylAlcohol(C1214)/FattyAlcohol(C1214)/(LaurylMyristylAlcohol)	410000.0
		Ethylene Oxide	590000.0
		HDPE Granules	As Packing Policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.	37 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000518AM20
RA File Number	052304000351 AM20
Licence No and Date	0510412834/10/12/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against hard copy letter issued on 26.02.2020 followed by the reminder issued on 05.06.2020, another reminder issued on 29.07.2020. Hence, the committee decided to defer the case. (Final reminder letter is to be issued on 13.12.2021).	

Case No.	38 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021

and Date	
HQ File Number	018305000544AM20
RA File Number	052404000562 AM20
Licence No and Date	0510412938/17/12/2019
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment.	

Case No.	39 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	INDOTAN CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000552AM20
RA File Number	022404000141 AM20
Licence No and Date	0210209618/18/12/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Nov/201-22/11 dated 02.12.2021. 1. Chemistry of the reaction to produce Export item, giving Molecular weight of reaction and the products with yield of reaction. 2. Justification of wastage with calculation for the requirement of both imported and indigenous inputs. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	40 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000599AM20
RA File Number	039404000727 AM20
Licence No and Date	0310833845/02/01/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case.	

Case No.	41 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000607AM20
RA File Number	022404000156 AM20
Licence No and Date	0210209664/06/01/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 09.10.2020 followed by the reminder issued on 15.07.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021)	

Case No.	42 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000652AM20
RA File Number	022404000171 AM20
Licence No and Date	0210209713/24/01/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case	

Case No.	43 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000681AM20
RA File Number	039504001066 AM20
Licence No and Date	0310834679/06/02/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case.	

Case No.	44 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred

Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000683AM20
RA File Number	042404000174 AM20
Licence No and Date	0410166506/06/02/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 09.10.2020 followed by the reminder issued on 15.07.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021)	

Case No.	45 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000717AM20
RA File Number	039404000530 AM20
Licence No and Date	0310834900/17/02/2020
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (DNM)	

Case No.	46 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000723AM20
RA File Number	022404000184 AM20
Licence No and Date	0210209773/18/02/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 09.10.2020 followed by the reminder issued on 15.07.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021)	

Case No.	47 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021

and Date	
HQ File Number	018305000768AM20
RA File Number	039504001179 AM20
Licence No and Date	0310835352/11/03/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case	

Case No.	48 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	DORF-KETAL CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000808AM21
RA File Number	039404000002 AM21
Licence No and Date	0310835973/26/04/2020
Norms Committee Decision:	
The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (SK).	

Case No.	49 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	PANILA CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000812AM21
RA File Number	242404000001 AM21
Licence No and Date	2410043083/27/04/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 07.10.2021 followed by the reminder issued on 22.10.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021)	

Case No.	50 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000817AM21
RA File Number	039504000925 AM20

Licence No and Date	0310836039/30/04/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 17.10.2020 followed by the reminder issued on 17.08.2020.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021)	

Case No.	51 / NC/4/MEET/Nov/202122/11
Case Status	Case Withdrawn
Party Name	AROMATIC & ALLIED CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000829AM21
RA File Number	052304000018 AM21
Licence No and Date	0510414129/08/05/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that this case has been rejected in online meeting 10/83-ALC1/2020 (Part II) held on 19.03.2021. Hence, the Committee rejected the case.	

Case No.	52 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	APAR INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	018305000833AM21		
RA File Number	039404000056 AM21		
Licence No and Date	0310836176/11/05/2020		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
RPO/Flexoil (N & P grades)	4000.0 (MTS)	Base Oil (incl. Base Stock /TOBS	4040.0 MT
Transformer Oil (ASTM Specification)	4000.0 (MTS)	Anti-knock preparations / additive	As applied for

Transformer Oil (IS Specification)	2000.0 (MTS)	Base Oil (incl. Base Stock /TOBS)	4040.0 MT
		Anti-knock preparations / additives (PPD)	As applied for
		Base Oil	2020 .0 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.	53 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	LOXIM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000836AM21
RA File Number	082404000026 AM21
Licence No and Date	0810147769/15/05/2020
Norms Committee Decision:	
The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (DNM)	

Case No.	54 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000840AM21
RA File Number	082404000027 AM21
Licence No and Date	0810147784/18/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case.	

Case No.	55 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021

and Date	
HQ File Number	018305000843AM21
RA File Number	082404000031 AM21
Licence No and Date	0810147792/19/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case.	

Case No.	56 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000844AM21
RA File Number	039404000078 AM21
Licence No and Date	0310836252/19/05/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 22.03.2021 followed by the reminder issued on 28.07.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021)	

Case No.	57 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	INSECTICIDES (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000859AM21
RA File Number	039404000089 AM21
Licence No and Date	0310836411/28/05/2020
Norms Committee Decision:	
The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (DNM)	

Case No.	58 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000870AM21
RA File Number	052404000073 AM21

Licence No and Date	0510414302/02/06/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case	

Case No.	59 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000868AM21
RA File Number	052404000072 AM21
Licence No and Date	0510414300/02/06/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case.	

Case No.	60 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	GREENLAM INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	018305000872AM21		
RA File Number	052304000035 AM21		
Licence No and Date	0510414308/03/06/2020		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
ENGINEERED	<i>1 Sq Meter</i>	WOOD	<i>1.5670 SQM</i>
WOODEN		VENEER (FOR TOP	
FLOORING		LAYER)(THICKNESS:3.00 MM	
{THICKNESS:		+/- 10%)	
15.00 MM}		PINE WOOD (FOR MIDDLE	<i>0.0188 CBM</i>
		LAYER)	

WOOD VENEER (FOR BOTTOM LAYER) (THICKNESS: 2.20 MM +/- 10%)	0.00318 CBM
GLUEUREA FORMALDEHYDE	0.2338 Kg
MODIFIER	0.0475 Kg
HARDNER	0.0400 Kg
LACQUER / PAINT (UV SEALER STANDARD, UV SEALER ANTI ABRASIVE, UV TOP COAT ANTI SCRATCH UV SEALER MATT, UV PRIMER	0.1365 Kg
LACQUER / VARNISH (COLOUR YELLOW, RED, WHITE, BLACK, BLUE)	0.0080 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>	

Case No.	61 / NC/4/MEET/Nov/202122/11
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000888AM21
RA File Number	039404000060 AM21
Licence No and Date	0310836564/08/06/2020
Norms Committee Decision:	

The committee considered the case as per agenda in the presence of technical expert and noted that import and export items are not very specific due to which norms cannot be fixed. Hence, the Committee decided to reject the case.

Case No.	62 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	KLJ ORGANIC LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000902AM21
RA File Number	052304000052 AM21
Licence No and Date	0510414399/15/06/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION A 3107 and ratify the norms as under:-

<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
CHLORINATEDPARAFFIN	850000 Kg	PARAFFIN (C14 - C20)	427550. 0 Kg
(CHLORINECONTENT 51%-		CHLORINE	473025.0 Kg
55%)(PACKEDIN 3208 NOS.OF HM-			
HDPE DRUMS MADEOF HDPE			
GRANULES(27,268.000KGS. WITHOUT		HDPE GRANULES	As per packing policy.
WASTAGE))(EACH DRUM			
SHALLWEIGHT 8.5 KGAND STORAGE			
CAPACITY265.000 KGS.))			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.	63 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	UNITOP CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000931AM21
RA File Number	039504000193 AM21
Licence No and Date	0310836985/01/07/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 25.03.2021 followed by the reminder issued on 28.07.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021)

Case No.	64 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	SUDARSHAN CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000933AM21
RA File Number	318304000024 AM21
Licence No and Date	3110067781/01/07/2020
Norms Committee Decision:	
The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (DNM)	

Case No.	65 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000934AM21
RA File Number	022404000034 AM21
Licence No and Date	0210209950/02/07/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
SUPERBRIGHT 11N(ORGANIC CHEMICAL)	37.8 MT	AMARILLO TOPCOAT PART A (AlkoxyatedBetanaphtol)	13.6 MTS
		AMARILLO TOPCOAT PART B (ExtoxyatedBetanaphtol)	14.161 MTS
		KATALYSATOR ST80 (Potassiumhydroxyde)	2.1 MTS

	PS-BCN (Propanesultone)	3.85 MTs
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>		

Case No.	66 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	018305000943AM21		
RA File Number	039504000185 AM21		
Licence No and Date	0310837034/06/07/2020		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
FIBER GLASS	100,000 Kg	GLASS FILAMENT YARN	69615 Kg
MESH FOR			
DWT (net content of glass Fibre 66300 Kg)Kg)		POLYVAM (Binder Solid Content 55% +/- 1%)	7500 Kg
		BINDER (Acrylic binder Solid Content 40% +/- 1 %)	2048 Kg
		LAMBOND (Adhesive Solid Content 55% +/- 1%)	35080 Kg
		THICKON Thicker Solid Content +1 1%)	1364 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>			

Case No.	67 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000951AM21
RA File Number	022404000040 AM21
Licence No and Date	0210209966/08/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that that the firm has not furnished the information against hard copy letter issued on 19.08.2020.Hence, the committee decided to defer the case. (Final reminder letter is to be issued on 13.12.2021).	

Case No.	68 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	STONEMEN CRAFTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000967AM21
RA File Number	062404000021 AM21
Licence No and Date	0610039549/17/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 12.10.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021)	

Case No.	69 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000992AM21
RA File Number	052304000101 AM21
Licence No and Date	0510414749/28/07/2020
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (DNM)	

Case No.	70 / NC/4/MEET/Nov/202122/11
----------	------------------------------

Case Status	Case Deferred
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305000999AM21
RA File Number	322404000029 AM21
Licence No and Date	3210079631/30/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 08.10.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021)	

Case No.	71 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	INDIA GLYCOLS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305001030AM21
RA File Number	052304000120 AM21
Licence No and Date	0510414999/25/08/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 08.10.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021)	

Case No.	72 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305001059AM21
RA File Number	039404000405 AM21
Licence No and Date	0310838165/09/09/2020
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (DNM)	

Case No.	73 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	JINDAL DRUGS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305001067AM21
RA File Number	039404000286 AM21
Licence No and Date	0310838232/11/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 25.03.2021 followed by the reminder issued on 22.07.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021)	

Case No.	74 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	018305001069AM21		
RA File Number	072404000160 AM21		
Licence No and Date	0710116997/14/09/2020		
Norms Committee Decision:			
The Committee considered the case as per agenda,, it has been decided to as per SION A-1569 for the export of Singl/Multi Colour Printed Books, the flowing			
norms may be recommended in this case :			
<i>Export Item</i>	<i>Quantity</i>	<i>Import Item</i>	<i>Quantity</i>
Printed Books-Qty 17500 Nos (content of Thinopaque uncoated thin printing paper-30 gsm,68 cm-5914 Kgs-(for 17500)	5914.0 Kg	Thinopaque Uncoated Thin Printing paper -30 gsm , 68cm	6624.0 Kg
Printed Books =Qty 7500 Nos((Contents of Thinopaque Uncoated thin printing paper - 30gsm-89 cm - 4454 Kgs, PU Book Covers in Various Colours - 227.14 Kgs (for 7500 Nos)	4681.0 Kg	Thinopaque Uncoated Thin Printing paper - 30gsm - 89cm	4988.0 Kg

	Relevant thickness PU Book Covers in Various Colours	238.5 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>		

Case No.	75 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305001102AM21
RA File Number	039504000393 AM21
Licence No and Date	0310838490/28/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Nov/201-22/11 dated 02.12.2021. 1. Manufacturing process indicating stage wise wastage of raw materials (both imported and indigenous) 2. Net import content in the export item. 3. Calculation for the requirement of both imported and indigenous items for the manufacturing of Export item, giving wastage separately. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	76 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305001103AM21
RA File Number	039404000299 AM21
Licence No and Date	0310838495/28/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against hard copy letter issued on 07.06.2021. Hence, the Committee decided to defer the case	

(Reminder letter is to be issued on 11.11.2021).

Case No.	77 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	DORF-KETAL CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	018305001139AM21
RA File Number	039404000507 AM21
Licence No and Date	0310838844/13/10/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Fuel Additive/Lubricity Improver, Trade Name:SR2008,SR2006,SR2007, SR2005,SR2036,SR2060,SR2075	1 Kg	Relevant : Fatty Acid Brand Names - TOFA- L-5 /TOFA - L1/TOFA - R-3/TOFA - FA- 1/D SOFA/D SOFA - DFA2/OLEIC ACID/LUBOLIC 20/SYLFAT2	0.700 Kg
		Aromatic SolventBrand NamesAromatic Solvent(C10-C20)/C9 Fraction(Mixed Aromatics)Solgad150/Aromatic Solvent C10	0.300 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.	78 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00055373AM21
RA File Number	05AA04021473 AM21
Licence No and Date	0511000595/05/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
ACETAMIPRID 20% SP(ACETAMIPRID 20% SP)	32000.0 Kg	AcetamipridTechnical	6432.0 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>			

Case No.	79 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00090778AM21
RA File Number	03AA04025267 AM21
Licence No and Date	0311001978/24/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case.	

Case No.	80 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	HQRNORM APPLY 00105715AM21		
RA File Number	03AA04029708 AM21		
Licence No and Date	0311002617/18/03/2021		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>

Self Adhesive Paper (148 gsm+/-10percent)(Self Adhesive Paper(148 gsm+/-10percent) (Containing Thermal Paper)	30,00,000 Sq. Meter	Thermal Paper in Jumbo Roll (70 gsm +/- 10percent)	31,20,000 Sq. Meter
		Adhesive (100percent Solid) Rubber Based Hot Melt	60,000 kg
		Glassine Paper (60 gsm +/- 10percent)	31,20,000 Sq. Meter
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>			

Case No.	81 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	RASINO HERBES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	HQRNORM APPLY 00018958AM22		
RA File Number	03AA04033407 AM21		
Licence No and Date	0311003141/15/04/2021		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
POTASSIUMCHLORIDE IP/BP/USP/FOODGRADE WITH 99 PERCENTPURITY(POTASSIUM CHLORIDE IP/BP/USP/FOOD GRADE WITH99 PERCENT PURITY)	1 Kg	POTASSIUMCHLORIDE TECHNICAL93-98PERCENT	1.01 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>			

Case No.	82 / NC/4/MEET/Nov/202122/11
----------	------------------------------

Case Status	Case Deferred
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00018855AM22
RA File Number	32AA04007764 AM21
Licence No and Date	3211000790/15/04/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 14.10.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021)	

Case No.	83 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	SHITAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00036481AM22
RA File Number	08AA04002037 AM22
Licence No and Date	0811001448/10/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against hard copy letter issued on 12.10.2021. Hence, the Committee decided to defer the case (Reminder letter is to be issued on 13.12.2021).	

Case No.	84 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00039544AM22
RA File Number	05AA04013919 AM22
Licence No and Date	0511002578/12/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 08.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021)	

Case No.	85 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved

Party Name	BRILLIANT PRINTERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	HQRNORM APPLY 00042537AM22		
RA File Number	07AA04003223 AM22		
Licence No and Date	0711001098/17/05/2021		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to taking cue from SION 1569 for the export of Single/Multi Colour Printed Books, the following norms may be recommended in this case.</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
Printed Books = 26500 copies(Printing Thinpaper - uncoated, 36gsm, 87 cm-16882 Kgs, PU Book covers in various Colours-156 Kgs, Rainbow LX BE 9205 & 9227 Pater -Latex impregnated Acrylic Coated578 Kgs& 0.35 MM Eurobond Bonded Leather 300 Kgs)	17915.0 Kg	Thinopaque Thin paper – uncoated 36 gsm,87 cm-	18907.0 Kg
		Relevant Thickness PU Book Covers in various Colours	164.0 Kg
		Rainbow LX BE 9205 & 9227 Semi Gloss Kid 921 Paper9 Relevant GSM Latex impregnated Acrylic Coated.	606 .0 Kg
		Taratan Bonded Leather,(0.35 MM Eurobond)	315.0 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>			

Case No.	86 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	AVERY DENNISON (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	HQRNORM APPLY 00045285AM22		
RA File Number	05AA04013607 AM22		
Licence No and Date	0511002681/18/05/2021		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to take cue from SION A-2866 and ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
SELFADHESIVE PAPER((155 GSM +/- 10%))	4000000 Sq. Meter	COATED PAPER	4160000 Sq. Meter
		GLASSINE PAPER	4160000 Sq. Meter
		SOLPRENE	15522 Kg
		WESTREZ	34239 Kg
SELFADHESIVE PAPER((148 GSM +/- 10%))	1000000Sq. Meter	COATED PAPER	1040000 Sq. Meter
		GLASSINE PAPER	1040000 Sq. Meter
		SOLPRENE	2762 Kg
SELF ADHESIVE PAPER((152 GSM +/- 10%))	2500000 Sq. Meter	GLASSINE PAPER	2600000 Sq. Meter
		SOLPRENE	6474 Kg
SELF ADHESIVE PAPER((140 GSM +/- 10%))	1500000 Sq. Meter	COATED PAPER	1560000 Sq. Meter

GLASSINE PAPER	1560000 Sq. Meter
SOLPRENE	4144 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.	

Case No.	87 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	SUDARSHAN CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00049126AM22
RA File Number	31AA04000986 AM22
Licence No and Date	3111000352/24/05/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 08.09.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021)	

Case No.	88 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	FG GLASS INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	HQRNORM APPLY 00111184AM22		
RA File Number	03AA04017647 AM22		
Licence No and Date	0311004483/10/06/2021		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
MULTIWALLED	11,750 Sq.	"SCHOTT BOROFLOAT (FLOAT	12455 Sq. Meter
INSULATEDGLASS	Meter	GLASS) 6 mm Thickness"	
FIRERATED 24MM		REFLECTIVE FLOAT GLASS 6 MM	12690 Sq. Meter

THICKNESS(containing	THICKNESS
Net content of Import Sr (1)	
11750 Sqm (2)11750 Sqm (3)	
47000 Meter (4)3795.250 Kgs	Stainless Steel spacer thickness 12
(5)348.655 Kgs (6)124.644 Kgs)	47940 Meter
	Mm
	Silicone Sealants / Polysulphide
	4554.3 Kg
	Sealants
	Butyl Sealants (Primary sealant)
	383.52 Kg
	Molecular
	137.11 Kg
	sieves
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.	

Case No.	89 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00131230AM22
RA File Number	02AA04012575 AM22
Licence No and Date	0211000886/05/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against hard copy letter issued on 12.10.2021. Hence, the Committee decided to defer the case (Reminder letter is to be issued on 13.12.2021).	

Case No.	90 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021

and Date	
HQ File Number	HQRNORM APPLY 00131237AM22
RA File Number	02AA04012574 AM22
Licence No and Date	0211000887/05/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against hard copy letter issued on 12.10.2021. Hence, the Committee decided to defer the case (Reminder letter is to be issued on 13.12.2021).	

Case No.	91 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00133565AM22
RA File Number	32AA04008224 AM22
Licence No and Date	3211001201/07/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against hard copy letter issued on 12.10.2021. Hence, the Committee decided to defer the case (Reminder letter is to be issued on 13.12.2021).	

Case No.	92 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00141863AM22
RA File Number	03AA04048803 AM22
Licence No and Date	0311005471/19/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Nov/201-22/11 dated 02.12.2021. 1. Stoichiometric balance on the basis of molecular weight and yield to arrive at the quantity of raw material asked. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	93 / NC/4/MEET/Nov/202122/11
----------	------------------------------

Case Status	Case Deferred
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00141899AM22
RA File Number	09AA04008074 AM22
Licence No and Date	0911001231/19/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case	

Case No.	94 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	BAJAJ POLYBLEND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00142373AM22
RA File Number	50AA04002133 AM22
Licence No and Date	5011000188/19/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case.	

Case No.	95 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00147459AM22
RA File Number	05AA04054999 AM22
Licence No and Date	0511003827/26/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case.	

Case No.	96 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021

HQ File Number	HQRNORM APPLY 00150083AM22
RA File Number	52AA04009530 AM22
Licence No and Date	5211001063/29/07/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case	

Case No.	97 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00157448AM22
RA File Number	52AA04012499 AM22
Licence No and Date	5211001116/09/08/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case.	

Case No.	98 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	HQRNORM APPLY 00159987AM22		
RA File Number	05AA04068656 AM22		
Licence No and Date	0511004103/11/08/2021		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
IPRODIONE 25PCT + CARBENDAZIM25 PCT WP(IPRODIONE25 PCT + CARBENDAZIM	10000.0 Kg	IPRODIONE.TECHNICAL 96 PCT WW MIN	2512.50 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.	99 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00176300AM22
RA File Number	05AA04074950 AM22
Licence No and Date	0511004466/03/09/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
GLYPHOSATE36 PCT SL(GLYPHOSATE36 PCT SL)	7000.0 Liters	GlyphosateTechnical 95 PCT	2524.2 Kg
PRETILACHLOR500 g/l EC(PRETILACHLOR	12000.0 Liters	PretilachlorTechnical 97 PCT WW	6030.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.	100 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00176438AM22
RA File Number	09AA04011810 AM22
Licence No and Date	0911001494/03/09/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 12.10.2021.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 13.12.2021)

Case No.	101 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00178372AM22
RA File Number	03AA04057527 AM22
Licence No and Date	0311006755/07/09/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case.	

Case No.	102 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	HQRNORM APPLY 00182587AM22		
RA File Number	03AA04081982 AM22		
Licence No and Date	0311006885/13/09/2021		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
FIBER GLASSMESH FOR DWT (Net content of glass Fibre66300 Kg)	1,00,000 Kg	GLASS FILAMENT YARN	69614 Kg
		LAMBOND (Adhesive Solid Content 55% +- 1%)	35080 Kg
		THICKON Thicker Solid Content 30% +1 1%)	1300 Kg
<i>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</i>			

Case No.	103 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00183917AM22
RA File Number	05AA04080403 AM22
Licence No and Date	0511004732/14/09/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case.	

Case No.	104 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00183824AM22
RA File Number	34AA04007148 AM22
Licence No and Date	3411001101/14/09/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case	

Case No.	105 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00183916AM22
RA File Number	05AA04080382 AM22
Licence No and Date	0511004731/14/09/2021
Norms Committee Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.	

Case No.	106 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00189988AM22
RA File Number	03AA04064281 AM22

Licence No and Date	0311007131/21/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Oct/2021-22/10 dated 02.12.2021. 1. Material balance with their solid content for the manufacture of export item. 2. Chemical reaction of the manufacturing export item, giving molecular weight reactant and product indicating complete calculation and yield of reaction. 3. Production of export item vis-à-vis consumption of import items for the last three years duly certified by C.A. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 07.12.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	107 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00194731AM22
RA File Number	05AA04084525 AM22
Licence No and Date	0511004938/27/09/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case.	

Case No.	108 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00197806AM22
RA File Number	05AA04087468 AM22
Licence No and Date	0511005084/29/09/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case.	

Case No.	109 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	REX-TONE INDUSTRIES LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00199983AM22
RA File Number	03AA04086075 AM22
Licence No and Date	0311007411/01/10/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case	

Case No.	110 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	S M I COATED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00204573AM22
RA File Number	03AA040107638 AM22
Licence No and Date	0311007534/06/10/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case.	

Case No.	111 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00208802AM22
RA File Number	05AA04087718 AM22
Licence No and Date	0511005322/11/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Nov/201-22/11 dated 02.12.2021. 1. Complete Chemical technical detail as per appendix 4E Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	112 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred

Party Name	SUMITOMO CHEMICAL INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00227469AM22
RA File Number	03AA040105630 AM22
Licence No and Date	0311007967/27/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Nov/201-22/11 dated 02.12.2021. 1. % Yield on molar basis along-with copy of technical literature in support of yield. 2. % Purity of export items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	113 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	SHITAL INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	HQRNORM APPLY 00240081AM22		
RA File Number	08AA04030974 AM22		
Licence No and Date	0811003060/02/11/2021		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
TIN STABILIZER (SHITA STAB MTS 120) (MethltinBis (2ETHYL HEXYL THIOGLYCOLATE)	1.0 Kg	2ETHYL HEXYL THIOGLYCOLATE (2 EHTG)	0.722 KG
		METHYL TIN CHLORIDE (50% Solution)	0.772 KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No.	114 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	SHITAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00240081AM22
RA File Number	08AA04030974 AM22
Licence No and Date	0811003060/02/11/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
TIN STABILIZER (SHITA STAB MTS 120) (Methl tin Bis (2ETHYL HEXYL THIOGLYCOLATE)	1.0 Kg	2ETHYL HEXYL THIOGLYCOLATE (2 EHTG)	0.722 KG
		METHYL TIN CHLORIDE (50% Solution)	0.772 KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee

Case No.	115 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00245454AM22
RA File Number	03AA040117898 AM22
Licence No and Date	0311008354/09/11/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Nov/201-22/11 dated 02.12.2021.

1. Stoichiometric balance between import and export items on molar basis.
2. Justification for quantity of import on the molar basis and % yield of reaction.
3. Production/Consumption data for last 2 year duly signed by GST.
4. Earlier NC decision for norms if any.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	116 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	AIMCO PESTICIDES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00248113AM22
RA File Number	03AA040119694 AM22
Licence No and Date	0311008436/10/11/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Nov/201-22/11 dated 02.12.2021.

1. Copy of CIB Registration showing approved composition.
2. Specific gravity of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	117 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00248792AM22
RA File Number	03AA040116924 AM22
Licence No and Date	0311008463/11/11/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
--------------------	------------	--------------------	------------

S-MetolachlorTechnical 96% Min.(S-MetolachlorTechnical 96% Min.)	5365800.0 KGS	1-Methoxy- 2-Propanol	2137198.14 Kg
		2-Ethyl-6- Methyl Aniline	2436073 Kg
		Chloroacetyl Chloride	2173149 Kg
		Cu 0203 T 1/8"	1373.64 Kg
		Amberlyst- 15 wet	33104.8 Kg
		Bis(1,5- cyclooctadiene)diiridium Dichloride	As applied
			As applied
		Bis(3,5- dimethylphenyl) Phosphine	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.	118 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	UPL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	HQRNORM APPLY 00248792AM22		
RA File Number	03AA040116924 AM22		
Licence No and Date	0311008463/11/11/2021		
Norms Committee Decision:			
<i>The committee considered the case as per agenda and decided to ratify the norms as under:-</i>			
<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
S-MetolachlorTechnical 96%	5365800.0	1-Methoxy- 2-Propanol	2137198.14 Kg

Min.(S-Metolachlor Technical 96% Min.)	KGS	2-Ethyl-6- Methyl Aniline	2436073 Kg
		Chloroacetyl Chloride	2173149 Kg
		Cu 0203 T 1/8"	1373.64 Kg
		Amberlyst- 15 wet	33104.8 Kg
		Bis(1,5- cyclooctadiene)diiridium Dichloride	As applied
			As applied
		Bis(3,5- dimethylphenyl) Phosphine	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.	119 / NC/4/MEET/Nov/202122/11		
Case Status	Case Approved		
Party Name	UPL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021		
HQ File Number	HQRNORM APPLY 00248792AM22		
RA File Number	03AA040116924 AM22		
Licence No and Date	0311008463/11/11/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
S-MetolachlorTechnical 96%	5365800.0	1-Methoxy- 2-Propanol	2137198.14 Kg
Min.(SMetolachlorTechnical 96%	KGS	2-Ethyl-6- Methyl Aniline	2436073 Kg
Min.)			

Chloroacetyl Chloride	2173149 Kg
Cu 0203 T 1/8"	1373.64 Kg
Amberlyst- 15 wet	33104.8 Kg
Bis(1,5- cyclooctadiene)diiridium Dichloride	As applied
Bis(3,5- dimethylphenyl) Phosphine	As applied
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.	

Case No.	120 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00249842AM22
RA File Number	05AA04099193 AM22
Licence No and Date	0511006081/12/11/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case	

Case No.	121 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00254217AM22
RA File Number	05AA040101065 AM22
Licence No and Date	0511006159/16/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the case.

Case No.	122 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00256005AM22
RA File Number	03AA040120700 AM22
Licence No and Date	0311008647/17/11/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
NittoPhase HL dA-(NBz) (Research Chemical)	1.0 Kg	Nittophase HL Solid Support(Cross Linked Polystyrene Resin Base)	0.84 Kg
		O- (benzotriazole1-yl)- N,N,N',N'-tetramethyluroniumhexafluorophosphate (HBTU)	0.16 kg
		Nmethylimidazole (NMI)/1-methylimidazole	0.45 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.	123 / NC/4/MEET/Nov/202122/11
Case Status	Case Approved
Party Name	HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00256005AM22
RA File Number	03AA040120700 AM22
Licence No and Date	0311008647/17/11/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

<i>Export Item</i>	<i>Qty</i>	<i>Import Item</i>	<i>Qty</i>
NittoPhase HL dA-(NBz) (Research Chemical)	1.0 Kg	Nittophase HL Solid Support(Cross Linked Polystyrene Resin Base)	0.84 Kg
		O- (benzotriazole1-yl)- N,N,N',N'- tetramethyluroniumhexafluorophosphate (HBTU)	0.16 kg
		Nmethylimidazole (NMI)/1- methylimidazole	0.45 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.	124 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00257663AM22
RA File Number	07AA04039507 AM22
Licence No and Date	0711002411/18/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 13.12.2021. Hence, the Committee decided to defer the cas	

Case No.	125 / NC/4/MEET/Nov/202122/11
Case Status	Case Deferred
Party Name	GRASIM INDUSTRIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Nov/ 202122/ 11 and 02/12/2021
HQ File Number	HQRNORM APPLY 00260957AM22
RA File Number	34AA04009118 AM22
Licence No and Date	3411001379/22/11/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Nov/201-22/11 dated 02.12.2021.

1. % Alumina content in export.
2. COA of Import item from Foreign Supplier.
3. COA of Export item.
4. Material Balance, Stepwise, for entire process.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 13.12.2021 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case